

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-83/2020****IN****LD-VC-CW-75/2020**

Mr. Vishwas Jotkar ... Applicant

Versus

The State of Goa and Ors. ... Respondents

Ms. Asha Desai, Advocate for the Intervenor.

Mr. P. Rao, Advocate for the Petitioner.

Mr. M. Salkar, Government Advocate for Respondents No.1, 2 and 3.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 28th July, 2020

P. C.:

The intervention application bearing No.LD-VC-OCW-83/2020 is not opposed and hence allowed. We however clarify that what is allowed is the intervention in this petition and not impleadment.

2. However, if the intervenors wish to file any response they are granted liberty to do so.

3. This miscellaneous application is disposed of.

4. Place the main matter i.e. No.LD-VC-CW-75/2020 on 31.07.2020 at the request of Mr. Parag Rao.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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